

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-503**  
**IB-511/ND/2023**

**IN THE MATTER OF:**

Marlin Travels Private Limited

**....Applicant**

**Vs.**

ECA Engineering Private Limited

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No one is present on behalf of the Financial Creditor and Corporate Debtor at the time of hearing of the matter. It is noticed that vide order dated 01.03.2024, both the sides were directed to file their written submissions. However, written submissions of none of the parties are available on the e-portal of the Tribunal. In the interest of justice, list the matter on **03.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**